#### Atrocities on Harijans and Adivasis

1117. SHRI NARENDRA SINGH: WUI the Minister of HOME AFFAIRS be pleased to state:

- (a) the States where special courts have been constituted to deal with cases of atrocities on Harijans and Adivasis;
- (b) whether Government have collected the information about the cases dealt with and convictions/acquittals passed so far by such special courts and by other courts in matters involving atrocities on Harijans and Adivasis; and
- (c) if so, the number of cases of (i) rapes, (ii) arson and looting, (iii) murders and grievious hurt, (iv) burning of houses that have come to the notice of Government during the last three years in each State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The States of Andhra Pradesh, Bihar, Madhya Pradesh, Rajasthan and Tamil Nadu have set up Special Courts to try cases of crimes against Scheduled Castes.

- (b) Statistics of cases disposed of by special Courts are not collected separately.
- (c) A statement showing the number of case<sub>s</sub> of murder, grievous hurt, rape and arson committed against Scheduled Castes during the last three years i.e. 1980, 1981 and 1982, based tlie data furnished by the State Governments, is laid on the Table of the House [See Appendix CXXVIII. Annexure No. 39]

No information about looting and burning of houses is maintained separately by the Government.

# Foreigner in Andaman and Nicobar Islands

1118. SHRI SHRIDHAR WASUDEO DHABE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that complaint has been received by the Chief Electoral Officer; Andaman and Nicobar Islands to the effect that names of persons who are not Indian citizens but are residing as encroachers on Pachhim Sagar, Neil Island, Little Andaman etc. and against whom local police has instituted cases under Foreign Nationals Act, are being enrolled as voters;
- (b) whether it is also a fact that most of them arc from Bangladesh and are due to be repatriated according to provisions of the law;
- (c) whether any enquiry has been held to verify the truth of the allegation; and
- (d) what further action is being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):
(a) to (d) The required information has been called for from the Andaman and Nicobar Administration and will be placed on the Table of the House on receipt.

## Unsolved cases \*t Bomb-Blast i>> Union Territories

#### 1119. SHRI F. M. KHAN: SHRI SYED AHMAD HASHMI:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) the number and nature of unsolved cases of bomb-blast in each Union Territory which took place during the last three years; and
- (b) the reasons for which the criminals in these cases so far could not be detected?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. -VENKATASUBBAIAH): (a) and (b) During the last three years, no bomb blast has taken place in the Union territories of Lakshadweep, Dadra and Nagar Haveli, Andaman and Nicobar Islands and Pondicherry.

Information is awaited from the Union territories of Mizoram, Goa, Daman & Diu, Arunachal'Pradesh and Chandigarh. There have been 17 incidents of explosion in Delhi. 4 cases of Delhi have been worker out and 4 persons arrested.

Even though some cases had *to* be filed as untraced, they will be reopened if any useful clues come to notice. The remaining cases are still under investigation.

#### Sarkaria Commission

1120. SHRI SYED AHMAD HASH-MI: WUI the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether-the Sarkaria Commission on Centre State relations has submitted its report to Government;
- (b) if so, what are the details thereof; and
- (c) if not by when the same is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No, Sir.

- (b) Does not arise.
- (c) The Commission has been asked to submit it<sub>s</sub> report on or before 30th June, 1984.

### 💯 🐔 दावरी सीमट परियोजना

1121 भी प्यारेसाल खंडेसवास : क्या उद्योग मंत्री यह बताने को कृपा करेंगे कि :

(क) दादरी सीमेंट के महा-प्रवन्धक का क्या नाम है! (ख) क्या वह महा-प्रबन्धक कभी किसी ग्रन्य सीमेन्ट परियोजना में भी महा-प्रबन्धक रहे हैं ;

to Questions

- (ग) यदि हां, तो उस परियोजना का क्या नाम है;
- (घ) क्या उन्होंने कभी ॄपना त्याग-पत्न दिया था ;
- (ङ) यदि हां, तो त्याग-पत्न देने के क्या कारण दिये गये थे ;
- (च) उन्हें किस तारीख से पुनः नियुवत किया गया तथा उसके क्या कारण थे ?

उद्योग मंत्री (श्री नारायण इत तिवारी) : (क) भारतीय सीमेंट निगम (सी०सी० श्राई) के चरखी दादरी एकक के वर्तमान महाप्रवन्धक श्री श्रो० एस० श्रीवास्तव हैं।

- (ख) जी, हां।
- (ग) भारतीय सीमेंट निगम की तेन्द्र परियोजना ।
  - (घ) जी, नहीं।
- (ङ) ग्रीर (च) प्रश्न नहीं उठता। डाक्यस्त क्षेत्रों के लिये विशेष विकास योजनाएं

1122. श्री प्यारेलाल खंडेलवाल : क्या योजना मंत्री 11 श्रगस्त, 1983 को राज्य सभा में ग्रतारांकित प्रश्न 1872 के दिए गए उत्तर को देखेंगे श्रीर यह बताने की कपा करेंगे कि :

- (क) क्या राजस्थान, मध्य प्रदेश ग्रौर उत्तर प्रदेश की राज्य संस्कारों ने डाकू-ग्रस्त क्षेत्रों के लिए विशेष योजनाए तैयार करने हेतु राज्य सरकारों द्वारा गठित किए गए कार्यकारी दल को अपनी ग्रपनी प्रस्तावित ग्रन्तरिम योजनाए उपलब्ध ग्रध्ययन ग्रौर विवरण भेज दिए हैं; ग्रौर
- (ख) यदि हां, तो इसका व्योरा क्या है?

योजना मंत्री (श्री एस०बी० चव्हाण) : (क) ग्रौर (ख) जी, हां।